

certain justified cases, as outlined in the press note dated 28-12-1978. This policy is applicable not only to industries like organic chemicals, synthetic fibres, plastic raw materials and rubber synthetics but to other industries as well.

प्रसारण के लिये प्रयोग की जा रही भाषाएँ

8311. श्री महाबल सिंह चौहान : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि भारत की 14 राष्ट्रीय भाषाओं के अतिरिक्त प्रसारण के लिये अन्य कौन सी भाषाओं (बोलियों) का प्रयोग किया जाता है और किन केन्द्रों से ?

सूचना और प्रसारण मंत्री (श्री लाल कृष्ण शर्मा) : भारत के संविधान की भाषाओं अनुसूची में बताई गई भाषाओं के अतिरिक्त आकाशवाणी विभिन्न क्षेत्रों में स्थापित 48 केन्द्रों से 136 क्षेत्रीय भाषाओं/बोलियों में कार्यक्रम प्रसारित करता है ।

Free Conveyance to Parents and Dependants of Army Officers

8312. SHRI V. G. HANDE: Will the DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE be pleased to state:

MINISTER OF DEFENCE be pleased to state:

(a) whether it is a fact that under the rules framed in 1971, parents and other dependants of Armed Forces officers, who did not have individual income of Rs. 250/- per month and who resided with the officers concerned were entitled to free conveyance to home and back;

(b) if so, whether this ceiling of individual income has since been increased proportionate to the rise in cost of living index since 1971; if so, what is the revised ceiling;

(c) whether it is also a fact that Defence Services personnel including officers are not allowed the leave travel concession facility with their families, once in four years as is allowed to other Government employees; and

(d) if so, the reasons therefor?

THE DEPUTY PRIME MINISTER

AND MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (b). Parents and other dependants of Armed Forces Officers whose individual income does not exceed Rs. 250/- per month and who reside with the officer concerned are entitled to free conveyance to home station and back with effect from 1st January 1976. No rules were framed in 1971 on the subject. The ceiling of individual income of Rs. 250/- per month fixed in 1976 has not been increased.

(c) Yes, Sir.

(d) The Defence Services personnel are governed by separate rules under which they are entitled to the following leave travel concession:—

(i) Officers when proceeding on leave are entitled to free conveyance to home town and back once in a block of 2 years commencing from their second year of service. The family members of the officer are also entitled to this concession.

(ii) A Commissioned Officer and his wife are entitled once in a calendar year free conveyance to and from the place where they intend to spend their annual leave subject to the journey not exceeding 965 KMs in each direction.

(iii) Officers serving with unit/formation whose personnel are in receipt of Field Service concession have the option to avail of other leave travel concession.

In addition, the Service Officers are entitled to 3 sets of Form 'D' for use by themselves and their family.

सेवानुवृत्तियों और उच्च न्यायालयों में न्यायाधीशों के रिक्त पद

8313. श्री केशव राम चौहान : क्या विधि न्याय और कानून कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में कितने सेवानुवृत्तियों और उच्च न्यायालयों में न्यायाधीशों के पद रिक्त हैं